

FIR No: 98/18

PS: Sadar Bazar.

Under Section: 302/307/201/120-B/34 / 506 IPC.

State vs Ranvir Singh @ Rang Lal.

28.08.2020.

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for review of order dated 28.08.2020 moved on behalf of applicant/accused.

Present: Sh. Pawan Kumar, Ld. APP for the State

Sh. Sanjay Kumar Sharma, Ld. Counsel for accused/applicant.

An application dated 27.08.2020 filed by accused through counsel for review of the order dated 26.08.2020 passed by this court. In the instant application, present accused Ranvir Singh @ Rang Lal has prayed following :

- a) to release the applicant/accused on interim bail for 07 days only the purpose of Ring Ceremony and Marriage,or
- b) to cancel the previous custody parole order dated 26.08.2020, which has been passed by this Hon'ble Court to the Jail Superintendent, Tihar Jail, Delhi,or
- c) issue the fresh order to the jail Superintendent, Tihar Jail, Delhi for not complying the previous order dated 26.08.2020 which has been passed by the Hon'ble Court, in the interest of justice.

Heard in detail.

Although as per law accused has a right to move subsequent interim bail application on the next day also , but there is no material change in the circumstances at all inb present case and ground raised is same. Therefore, no fresh ground is made out for grant of interim bail on the same grounds as submitted earlier.

Further, as far as custody parole is concerned, it is prerogative of the accused that he is at liberty to avail the same or not, as per his wish. Needless to say that Jail Superintendent cannot sent the accused on custody parole against his wish.

With these observations, present application is dismissed.

Copy of the order be sent to jail superintendent and Ld. Counsel for accused/applicant through official e-mail.

NAVEEN KUMAR KASHYAP Digitally signed by NAVEEN KUMAR KASHYAP
Date: 2020.08.28 13:47:53 +05'30'

(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District,
Tis Hazari Courts, Delhi
28.08.2020

FIR No: 113/2019

PS: Sadar Bazar

Under Section: 307/324/34 IPC

State vs Vineet Kumar

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is an application for disposal of pending bail application dated 17.12.2019 moved on behalf of applicant/accused.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh. Chaman Lal, Ld. Counsel for applicant/accused.

An application filed on 27.08.2020 for disposal of pending bail application dated 17.12.2019 moved on behalf of applicant/accused.

Put up for arguments/appropriate orders on the same on 04.09.2020.

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(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
28.08.2020

FIR No: 317/17

PS: Pahar Ganj

Under Section: 307/452 IPC

State vs Manish Kumar

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Two separate applications for taking on record additional ground on record in bail application moved on behalf of accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State
Sh Pulkit Jain, Ld. Counsel for applicant/accused.

Applications for taking on record additional grounds/documents in pending bail application dated 03.12.2019 filed on behalf of accused/applicant. Copy of same be supplied to Ld. APP for State.

IO shall file additional reply to the same by next date of hearing.

Put up for arguments/appropriate orders on 03.09.2020.

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(Naveen Kumar Kashyap)
Link Judge /ASJ-04, Central District
Tis Hazari Courts, Delhi
28.08.2020

SC No: 28576/16

FIR NO: 128/2003

PS: Sadar Bazaar

State vs Shahzad Akhtar @ Sajjad Akhtar

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused not produced from JC

The matter was lastly listed on 13.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for production of accused Shahzad Akhtar. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 02.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020

SC No: 28635/16

FIR NO: 12/2011

PS: Railway Main Delhi

State vs Satish @ Sita & ors

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Satish @ Sita, accused Rajkumar @ Menu and accused Mukesh @ Bahu are on bail prior to lockdown period but not present today.

The matter was lastly listed on 16.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of remaining accused persons .No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020

SC No: 27640/16

FIR NO: 64/2014

PS: Maurice Nagar

State vs Nawal @ Chintu & anr

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Nawal @ Chintu is on interim bail vide order dated 20.06.2020 but not present today.

Accused Rinku not produced from JC

The matter was lastly listed on 18.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for appearance of accused persons as well as for final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 09.09.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020

SC No: 840/19

FIR NO: 140/19

PS: Darya Ganj

State vs Mursaleen & ors

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Mursaleen, accused Suhalin, accused Nabeel and accused Farhal not produced from JC

The matter was lastly listed on 12.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 03.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020

CA NO: 431/2019

Vishnu Dutt vs The State

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Appellant not produced from JC
Sh. Pawan Kumar, Ld. APP for the State.

The matter was lastly listed on 04.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal . No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 17.10.2020.

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**(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020**

SC No: 57/2019

FIR NO: 95/2016

PS: Gulabi Bagh

State vs Suraj Kumar & ors

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

All accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 16.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on charge. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 25.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020

SC No: 28054/16

FIR NO: 201/2013

PS: DBG Road

State vs Nishu & anr

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused persons are on bail prior to lockdown period but not present today.

The matter was lastly listed on 18.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on application under Section 311 Cr.P.C . No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020

SC No: 27796/16

FIR NO: 122/10

PS: Kamla Market

State vs Kavita @ Sabina & ors

28.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State

Accused Kavita @ Sabina and accused Shamshul Hassan are on bail prior to lockdown period but not present today.

Accused Pintu Dey not produced from JC.

The matter was lastly listed on 04.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for final arguments. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 26.10.2020.

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(Naveen Kumar Kashyap)
Link Judge/ ASJ-04, Central District
Tis Hazari Courts, Delhi/28.08.2020